[TO BE PUBLISHED IN THE GAZETTE OF INDIA, PART – II SECTION 3 SUB-SECTION (i) EXTRAORDINARY]

GOVERNMENT OF INDIA MINISTRY OF CORPORATE AFFAIRS

Notification

New Delhi, dated the [| August, 2011.

G.S.R.....(E). – In exercise of the powers conferred by clauses (a) and (b) of subsection (1) of section 642 read with section 610(B) and section 220 of the Companies Act, 1956 (1 of 1956) the Central Government hereby makes the following rules further to amend the Companies (Central Government's) General Rules and Forms,1956 namely:-

- 1.
- (1) These Rules may be called the Companies (Central Government's) General Rules and Forms (Amendment) Rules, 2011.
- (2) They shall come into force with effect from the 12th day of August, 2011.
- 2. In the Companies (Central Government's) General Rules and Forms,1956, in the Annexure 'A', for Form 23AC and Form 23ACA, the following forms shall be substituted, namely:-

(111)

(IV)

FORM 23AC [Pursuant to section 220 of the Companies Act, 1956]

Form for filing balance sheet and other documents with the Registrar

| | Note - All fields marked in * are to be mandatorily filled. | |
|------------|---|-------------------------------------|
| | Authorised capital of the company as on the date of filing (in Rs.) | |
| | Number of members of the company as on the date of filing | |
| | Part A | |
| | I. General information of the company | |
| | 1.(a) *Corporate identity number (CIN) of company | Per III |
| | (b) Global location number (GLN) of company | |
| | 2.(a) Name of the company | |
| | (b) Address of the registered office of the company | |
| | (c) *e-mail ID of the company | |
| : | 3.(a) *Date of balance sheet as at | (DD/MM/YYYY) |
| | (b) *Date of Board of directors' meeting in which balance sheet was approved | (DD/MM/YYYY) |
| | (c) Details of director(s), Managing Director, manager, secretary of the compan | y who have signed the balance sheet |
| | Following details are to be entered only in case date of balance sheet is on | or after 1st July'2007 |
| | Provide Director identification number (DIN) in case of director, Managing Director number (Income-tax PAN) in case of manager, secretary | or and Income-tax permanent account |
| (I) | DIN or Income-tax PAN Designat | ion |
| | Name | |
| | Date of signing of balance shoot (DD/MM/YYYY) | |
| | Date of signing of balance sheet | |
| [| | |
| (II) | | ion |
| | Name | |
| | Date of signing of balance sheet (DD/MM/YYYY) | |
| ı | | |
| III) [| DIN or Income-tax PAN Pre-fill Designation | on |
| | Name | |
| | Date of signing of balance sheet (DD/MM/YYYY) | |
| | Date of signing of balance sheet (DD/MM/TTTT) | |
| r | | |
| V) | DIN or Income-tax PAN Designat | ion |
| | Name | |
| | Date of signing of balance sheet (DD/MM/YYYY) | |

| (V) | DIN or | Income-tax PAN | | | Pre-fil | ng · · · · · · · · · · · · · · · · · · · | Designation | | |
|------|-------------------|--|------------------|--------------|--|--|---------------------|-------------|------------------------|
| | Name | | | | | | | | |
| | Date of | signing of balance | e sheet | | | (DD/MI | M/YYYY) | | |
| | | ite of Board of dir under section 217 | | | Board's repo | ort refer | ed | | DD/MM/YYYY) |
| | (b) Dei | tails of director(s) | Managing Di | rector who | have signed | the Boa | ard's report | | |
| ı | Followi | ng details are to | be entered o | nly in case | date of Bo | ard of d | lirectors' mee | eting is on | or after 1st July'2007 |
| (I) | DIN | | | Ne-m. | | | Designation | n | |
| | Name | | | | | | | | |
| | Date o | f signing of Board | 's report | | | (DD/M | M/YYY) | | |
| (II) | DIN | | | Riving | Designation | | | | |
| | Name | | | | | | | | |
| | Date o | f signing of Board | 's report | | | (DD/M | M/YYYY) | | |
| III) | DIN | | 200 | Pie-fill | of the second se | _ | Designation | n | |
| | Name | | | | | | | | |
| | Date o | f signing of Board | 's report | | | (DD/M | M/YYYY) | | |
| | 5.(a) *1 | Whether the attac | hed Balance s | sheet has b | een audited | by the a | auditors (|) Yes (|) No |
| | | ate of signing of I | | | | - | | | (DD/MM/YYYY) |
| | 6.(a) * | Whether annual g | eneral meetin | g (AGM) h | eld C |) Yes | ○ No | | |
| | (b) l | f yes, date of AG | М | | | (DD | /MM/YYYY) | | |
| | (c) * | Due date of AGM | | | | (DE |)/ MM /YYYY) | | |
| | (| d) Date of AGM in | which accou | nts are ado | opted by sha | reholdei | 's | | (DD/MM/YYYY) |
| | (e) * | Whether any exte | ension for finar | ncial year o | or AGM gran | ted | ○ Yes (| O No | _ |
| | (f) I | yes, due date of | AGM after gra | ant of exter | nsion | | | | (DD/MM/YYYY) |
| | 7. Sen | vice request numb | oer (SRN) of F | om 66 | | | | | |
| | 8.(a) * | Whether the com | pany is a subs | idiary com | pany as defi | ned und | er section 4 | O Yes | ○ No |
| | (b) C | IN of the holding | company, if a | oplicable | | | | | Pre-Fill |
| | (c) N | ame of the holdin | g company | | | | | | |
| | (d) S | ection under which | the compan | y has beco | ome a subsid | diary | | | |
| | 9.(a) *V \ | hether the compa | ny has a sub | sidiary com | npany as def | ined und | ler section 4 | ○ Yes | ○ No |

| CIN of subsidiary company | |
|--------------------------------------|---|
| Name of the subsidiary company | |
| Section under which the company | has become a subsidiary |
| Whether particulars of subsidiary of | company has been attached in pursuance of Section 212(1) of the |
| Companies Act, 1956 | |

(b) If Yes, then indicate number of subsidiary company(s)

Prefical

| 10. *Number of auditors | | | | | |
|---|-------------------------|--|---------------------------|--------------|---------|
| (a. *Income-tax PAN of au | ditor or auditor's firm | n | | | |
| (b) *Name of the auditor o | r auditor's firm | | | | |
| | | | | | |
| (c) *Membership number of | | s firm's registration number | er | | |
| (d) *Address of the auditor or auditor's firm | Line I | | | | |
| | Line II | | | | |
| | *City | | *State | | |
| | Country | | *Pin code | | |
| | | | | | |
| (e) *SRN of Form 23B | | | | | |
| (a)Income-tax PAN of aud | itor or auditor's firm | _ | | | |
| (b)Name of the auditor or | auditor's firm | | | _ | |
| (-, | | | | | |
| (c) Membership number of | f auditor or auditor's | firm's registration number | r | _ | |
| (d) Address of the auditor or auditor's firm | Line I | | | | |
| 5 , 223 , 3 , 11 , 17 | Line II | | | • | |
| | | | 7 01-11 | | |
| | City | | State | | |
| | Country | | Pin code | | |
| (e) SRN of Form 23B | | | | | |
| • | | audit report under section ement(s) received from C/ | ○ Yes | S Act, 1956 | |
| | | | | | |
| | | | | | |
| | | | | | |
| | | • | | | |
| | | | | | |
| (c) Director's reply(s) of | on comments receiv | ed from CAG of India | | | |
| | | | | | |
| | | | | | |
| | | | | | |
| | | | | | |
| | | | | | |
| (d) Whether CAG of It | ndia has conducted | supplementary or test aud | dit under section 619(3)(| b) Yes | |
| | | | | O 100 | O |
| 12. (a) *Whether schedule | VI of the Compani | es Act, 1956 is applicable | | | ○ No |
| (b) *Type of Industry | | | | | |
| Note: In case the type and Industrial (C&I). | of industry is other | than Banking or Power or | Insurance or NBFC, the | n select Com | mercial |

Part B I. Particulars of mobilisation and deployment of funds

| Particulars | Figures as at the end of (Current financial year) (Amount in rupees) | Figures for the period (Previous financial year) (Amount in rupees) |
|--|--|---|
| | (DD/MM/YYY) | (DD/MM/YYYY) |
| Sources of funds | | |
| Paid-up capital | | |
| Share application money (pending allotment) | | |
| Reserves and surplus | | · |
| Secured loans | | |
| Unsecured loans | | |
| Deferred tax liabilities (Net) | | |
| Others (Please specify) | | |
| | | |
| TOTAL | | |
| Application of funds | | |
| Gross fixed assets (including intangible assets) | | |
| Less: depreciation and amortization | | |
| Net fixed assets | | |
| Capital work-in-progress | | |
| Investments | | |
| Deferred tax assets (Net) | | |
| Current assets, loans and advances | | |
| (a) Inventories | | |
| (b) Sundry debtors | | |
| (c) Cash and bank balances | | |
| (d) Other current assets | | |
| (e) Loans and advances | | |
| Less: Current liabilities and provisions | | |
| (a) Liabilities | | |
| (b) Provisions | | |
| Net current assets | | |
| Miscellaneous expenditure to the extent not written off or adjusted | | |
| Profit and loss account | | |
| Others (Please specify) | | |
| TOTAL | | |

| II. Financial parameters - Balance sheet items | (Amount | in rupees) as on | balan | ce sheet date | | |
|--|---------------|---------------------|-----------|----------------|--------------------|-------------|
| 1. *Share application money received | | | | | | |
| 2. *Share application money given | | | | | | |
| 3. *Paid-up capital held by foreign company | | | | perc | ent | |
| 4. *Paid-up capital held by foreign holding compa | ny and/ or | through its subsi | diaries | | | per cen |
| 5. *Number of shares bought back (during the final | ancial year | r) | | | | |
| 6. *Deposits accepted or renewed during the final | ncial year | | | | | |
| 7. *Deposits matured and claimed, but not paid | | | | | | |
| 8. *Deposits matured, but not claimed | | | | | | |
| 9. *Interest on deposits accrued and due but not | paid | | | | | |
| 10. *Unpaid dividend | | | | | | |
| 11. *Investment in subsidiary companies | | | | | | |
| 12. *Investment in government companies | | | | | | |
| 13. *Capital reserve | | | | | | • |
| 14. *Gross value of transaction as per AS-18 (if a | pplicable) | | | | | |
| 15. *Capital subsidies or grants received from go | vernment a | authority(s) | | | | |
| III. Share capital raised during the current fina | ancial yea | r (Amount in ruք | ees) | | | |
| | | Equity shares | Prefe | erence shares | Total | |
| (a) Public issue | | | | | | |
| (b) Bonus issue | | | | | | |
| (c) Rights issue | | | | | | |
| (d) Private placement | | | | | | |
| (e) Preferential allotment | | | | | | \neg |
| (f) Other | | | | | | |
| (g) Total amount of share capital raised during the current financial year | he | | | | | |
| IV. Details of qualification(s), reservation(s) o | r adverse | remark(s) made | by au | ditors | . | |
| 1. *Whether auditors' report has been qualified or h | | | - | | ◯ Yes ◯ I | No |
| 2(a) Auditor's qualification(s), reservation(s) or adve | erse remar | k(s) in the auditor | rs' repo | ort | | |
| | | • | | | | |
| | | | | | | |
| | | | | | | |
| | | | | | | |
| (b) Director's comments on qualification(s), reser | rvation(s) c | or adverse remark | r(s) of t | he auditors as | per Board's renor | • |
| (2) Should a selfments on quamostion(s), leading | - Laudin(3) (| . autoro reman | .,o, oi t | | por board a report | |
| | | | | | | |
| | | | | | | |
| | | | | | | |

| Attachments | |
|---|---------------------|
| *Copy of balance sheet duly authenticated as per section 215 (including Board's report, auditors' report and other documents) (in pdf converted format) | Attacf |
| 2. Statement of subsidiaries as per section 212 | Attact |
| Statement of the fact and reasons for not adopting balance sheet in the annual general meeting (AGM) | Attach |
| 4. Statement of the fact and reasons for not holding the AGM | Attach |
| 5. Approval letter for extension of financial year or AGM | Attach |
| 6. Supplementary or test audit report under section 619(3)(b) | Auach |
| 7. Optional attachment(s) - if any | List of attachments |
| | Rémove attachment |
| Verification | 2 |
| I confirm that all the particulars mentioned above are as per the attached all of which are duly signed and authenticated as required under the Com To the best of my knowledge and belief, the information given in the form | panies Act, 1956. |
| I have been authorised by the Board of directors' resolution number * to sign and submit this form. | dated (DD/MM/YYYY) |
| To be digitally signed by Managing Director or director or manager or secretary of the company *Designation *DIN of the director or Managing Director; or Income-tax PAN of the manager; or Membership number, if applicable or income-tax PAN of the secretary | |

and found them to be true and correct. I further certify that all required attachment(s) have been completely attached to this form.

It is hereby certified that I have verified the above particulars (including attachment(s)) from the records of

Ohartered accountant (in whole-time practice) or Ocst accountant (in whole-time practice) or

Company secretary (in whole-time practice)

Associate ○ Fellow

*Membership number or certificate of practice number



*Whether associate or fellow

Certificate







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FORM 23ACA

[Pursuant to section 220 of the Companies Act, 1956]

Form for filing Profit and Loss account and other documents with the Registrar

| lote - All fields marked in * are to be mandatorily filled. | |
|--|------|
| Authorised capital of the company as on the date of filing (in Rs.) | |
| Number of members of the company as on the date of filing | |
| art A | |
| General information of the company | |
| (a) *Corporate identity number (CIN) of company | 92 g |
| (b) Global location number (GLN) of company | |
| 2(a) Name of the company | |
| (b) Address of the registered office of the company | |
| 3(a) *Period of profit and loss account From (DD/MM/YYYY) To (DD/MM/YYYY) | |
| (b) *Whether the attached annual accounts have been audited by the auditors Yes No | |
| (c) If yes, date of signing of report on the annual accounts by the auditors (DD/MM/YYY | Y) |
| I. (a) *Whether schedule VI of the Companies Act, 1956 is applicable Yes No | |
| (b) *Type of Industry | |
| Note: In case the type of industry is other than Banking or Power or Insurance or NBFC, then select Commerce and Industrial (C&I). | ial |

Part B

I. Performance of the company

| | Figures for the period (Amount in rupees) (Current financial year) | | | e period rupees) ncial year) | | |
|--|--|---|--------------|------------------------------------|--|--------------|
| Particulars | From | _ | (DD/MM/YYYY) | From | | (DD/MM/YYYY) |
| | То | | (DD/MM/YYYY) | То | | (DD/MM/YYYY) |
| Domestic turnover | | | | | | |
| (i) Sale of goods manufactured | | | | | | |
| (ii) Sale of goods traded | | | | | | |
| (iii) Sale or supply of services | | | | | | |
| Export turnover | | | | | | |
| (i) Sale of goods manufactured | | | | <u> </u> | | |
| (ii) Sale of goods traded | | | | | | |
| (iii) Sale or supply of services | | | | | | |
| Other income | | | | | | |
| Total income | | | | | | |
| Raw material consumed (see note 1) | | | | | | |
| Purchases made for re-sale (see note 2) | | | | | | |
| Consumption of stores and spare parts (see note 3) | | | | | | |
| (Increase) or decrease in finished goods, work-in-progress | | | | | | |
| Salaries, wages and bonus | | | | | | |
| Managerial remuneration | | | | | | |
| Payment of auditors | | | | | | |
| Interest | | | | | | |
| Insurance expenses | | | | | | |
| Power and fuel | | | | | | |
| Depreciation and amortization | | | | | | |
| Other expenditure | | | | | | |
| Total expenditure | | | | | | |
| Net Profit or Net Loss (before tax and appropiation) | | | | | | |
| Income tax including deferred tax | | | | | | |

Note 1: Raw material consumed is to be given as per following calculation - Opening stock of raw materials + purchases of raw materials - closing stock of raw materials

Note 2: Purchases made for re-sale is to be given as per following calculation - Opening stock of goods traded + purchases of goods traded - closing stock of goods traded

Note 3: Consumption of stores and spare parts to be given as per following calculation-Opening stock of stores and spares + purchases of stores and spares - closing stock of store and spares

| 1. *Proposed Divide | nd | | | | | | | per cer |
|--|--|------------|---------------------------------|------------|--------------|---------------|--------|---------------------|
| 2. *Earning per shar | e (in Rs) | Basic | | | | | | |
| | | Diluted | | _ | | | | |
| 3. *Income in foreign | n currency | | | | | | | |
| 4. *Expenditure in fo | reign currency | | | | | | | |
| 5. *Revenue subsidi government auth | | ved from | 1 | | | | | |
| 6. *Rent | | | | | | | | |
| 7. *Gross value of the | he transaction with | the rela | ited parties as | per AS | -18 (if appl | icable) | | |
| 8. *Bad debts of rela | ated parties as pe | r AS-18 (| (if applicable) | | | | | |
| III. Turnover details | of three principa | l produc | cts or service | s of the | company | (as per mo | neta | ry terms) |
|) Indian trade classifica | ation (ITC) code | | | u | nit of meas | urement (Ud | M) | |
| Description of the pr | oduct or service | | | | | | | |
| Turnover | (in Rs.) | | | | | _ | | (Quantity in UoM) |
| ii) Indian trade classifica | ation (ITC) code | | | υ | nit of meas | urement (Uc |) (M | |
| Description of the pr | oduct or service | | | | | | | |
| Tumover | (in Rs.) | | | | | | | (Quantity in UoM) |
| ii) Indian trade classific | ation (ITC) code | | | Ūυ | nit of meas | urement (Uc | M) | |
| Description of the pr | oduct or service | | | | | | | |
| Turnover | (in Rs.) | | | | | | | (Quantity in UoM) |
| Note - For ITC code harmonized commo Commercial Intellig IV. Details of qualifi | odity description gence and Statist | and cod | ding system I cutta - 700 00 | by the I | Ministry of | Commerce | | |
| | ers' report has bee | ก qualifie | ed or has any | reserva | tions or cor | ntains advers | se rer | marks Yes |
| 1. *Whether audito | • | | | | | | | |
| *Whether audito 2(a) Auditor's qualif | · | tion(s) o | r adverse rem | ark(s) i | the audito | rs' report | | |
| | · | tion(s) o | r adverse rem | ark(s) ir | the audito | rs' report | | _ |
| | · | ition(s) o | r adverse rem | ark(s) in | n the audito | rs' report | | _ |
| | · | ition(s) o | r adverse rem | ıark(s) iı | n the audito | rs' report | | |
| 2(a) Auditor's qualif | fication(s), reserva | | | | | | | s per Board's repor |

| Attachments | |
|--|--|
| *Copy of Profit and Loss Account duly authenticated as per section 215 (in pdf converted format) | Attich |
| 2. Statement of subsidiaries as per section 212 | Attach |
| 3. Optional attachment(s) - if any | Addicin |
| | List of attachments |
| | L. 6. White Control of the Control o |
| | Remove attachment |
| Verification | |
| I confirm that all the particulars mentioned above are as per the which are duly signed and authenticated as required under the | |
| To the best of my knowledge and belief, the information given in I have been authorised by the Board of directors' resolution nunto sign and submit this form. | |
| To be digitally signed by | |
| Managing Director or director or manager or secretary of the co | mpany |
| *Designation | |
| *Director identification number of the director or Managing Director income-tax permanent account number (income-tax PAN) of the Membership number, if applicable or income-tax PAN of the se (secretary of a company who is not a member of ICSI, may que income-tax PAN) | ne manager; or ecretary |
| Certificate It is hereby certified that I have verified the above particulars (in | cluding attachment(s)) from the records of |
| | |
| and found them to be true and correct. I further certify that all reattached to this form. | quired attachment(s) have been completely |
| Chartered accountant (in whole-time practice) or Cos | st accountant (in whole-time practice) or |
| Company secretary (in whole-time practice) | |
| *Whether associate or fellow Associate C Follow | , |

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*Membership number or certificate of practice number

Policy comp

[F. No. 5/18/2005 - CLV]

(J. N./Tikku) Joint Director

Note: The principal regulations were published in the Gazette of India, vide GSR 432 dated 18^{th} January,1956 and last amended vide GSR 533(E) dated 14^{th} July,2011

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